

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4324
ANSWERED ON:16.12.2009
BOFORS CASE
Nahata Smt. P. Jaya Prada

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the CBI/Government has sought to close the Bofors case;
- (b) if so, the details thereof and the reasons therefor;
- (c) the steps taken by the Government to extradite Quattrocchi, main accused in the Bofors case during the last three years; and
- (d) the details of cases withdrawn by CBI during the last three years and the current year and the reasons therefor?

Answer

MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF EARTH SCIENCE; MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI PRITHVIRAJ CHAVAN)

- (a)&(b): On the basis of CBI report and advice of Ld. Attorney General of India and Solicitor General of India, the Government has given its consent to withdraw the Court Case No.2/2002 against Ottavio Quattrocchi, accused in the Bofors case under section 321 of Cr.P.C. CBI has filed an application before the trial Court of Ld. CMM, Delhi for the purpose.
- (c): Mr. Quattrocchi was detained by the Argentinean Authorities on 06.02.2007. The Government of India had sent a request to the Argentinean Authorities for extradition of Mr. Quattrocchi from Argentina to India. However, the request was turned down by the Argentinean Federal Court vide order dated 08.06.2007.
- (d): 16 cases have been withdrawn by the CBI during the last three years and current year upto 30.10.2009. The case-wise details including the reasons of withdrawal are annexed.